

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3869
ANSWERED ON:20.03.2013
INTRODUCTION OF E GOVERNANCE
Vijayan Shri A.K.S.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the All India Council for Technical Education (AICTE) has withdrawn the powers given to the States for processing of applications for grant of approval for new polytechnics and extension of courses;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the move is to reduce the gap between the number of degree level technical institutions and polytechnics and if so, the details thereof;
- (d) whether the AICTE has decided to introduce a system of e-governance in its approval process for diploma and PG diploma level institutions to ensure transparency and swiftness in decision making; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. Shashi Tharoor)

(a) Yes, Madam.

(b) & (c) In exercise of the power conferred under Section 10(k) of the All India Council for Technical Education Act, 1987 (52 of 1987), the AICTE in its meeting held on 24.11.2010 deliberated on the issue of delegation of powers to the State Governments for the processing of the applications of granting approval for diploma programme and decided to withdraw the power delegated by AICTE in 2002 to the State Governments for processing the applications for polytechnic colleges.

The AICTE took note of the wide gap between number of Degree Level Technical Institutions and Polytechnics and felt the need for the promotion of polytechnic education in the Country. The AICTE approved the proposal to withdraw the delegation of powers to the State Governments for processing the applications for grant of approval to new polytechnics and extension of approvals /variation in intake/new courses to the existing of diploma institute. It decided that these would be processed by the AICTE through on-line submission of applications, adopting a similar process of e-governance as employed for granting approval to degree level institutions, in order to ensure utmost transparency and swiftness in decision making. This would help ensure a uniformly high standard throughout the country.

(d) & (e) The AICTE has introduced e-governance in its approval process through a web portal which was placed into public domain on 10.01.2010. The AICTE has also revised the norms and standards for granting various kinds of approvals to the technical institutions. These measures would help in maintaining transparency and credibility.